

Appeal Nos. 185 of 2013 and 264 of 2013 have emanated from a common impugned order dated 8th May, 2013.

In Appeal No. 185 of 2013 Mr. Rajiv Yadav, learned counsel for the appellant has concluded his arguments. Post this Appeal for arguments of the respondents as well as rejoinder submissions, if any, of the appellant on **1st February, 2016.**

Connected Appeal No. 264 of 2013 be also listed for the said date for arguments of the parties.

This order is being passed because despite listing this batch of Appeals repeatedly, the parties are unable to conclude their respective arguments. In this way this batch of Appeals is being segregated.

(T. Munikrishnaiah)
Technical Member
rkt

(Justice Surendra Kumar)
Judicial Member